

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 290/MP/2023

Subject : Petition under section 142, 146,149 and other applicable provisions of the Electricity Act, 2003 for non-compliance by the respondents no. 1 to 3 of the order dated 22.11.2022 passed by the Hon'ble Commission in Petition No. 110/MP /2019

Petitioner : Sikkim Urja Limited

Respondents : HPPC & 4 ors

Date of Hearing : **21.02.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Vidhan Vyas, Advocate, SUL
Ms. Swati Jindal, SUL
Shri Jaideep Lakhata, SUL
Shri Shubham Arya, Advocate, Haryana Discoms
Shri Devyanshu Sharma, Advocate, Haryana Discoms
Ms. Reeha Singh, Advocate, Haryana Discoms
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC

Record of Proceedings

At the outset, learned counsel for the Respondent Haryana Discoms sought for an adjournment, on the ground that the appeal filed by the Respondents before APTEL, against the Commission's order dated 22.11.2022, is listed for hearing on Monday (26.2.2024). This request was not opposed by the learned counsel for the Petitioner. Accordingly, based on the consent of the parties, the hearing of the matter was adjourned.

2. The Petition will be listed for hearing on **26.4.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

